

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH, JODHPUR
BEFORE SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER
AND
DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER**

**ITA No.511/JODH/2018
Assessment Year : 2010-11**

Amit Kumar Dangi, C/o Chir Amrit Legal LLP, 6 th Floor, Unique Destination, Opportunity. Times of India, Tonk Road, Jaipur-302015 PAN: ARIPD5563A	Vs	Income Tax Officer, Ward-2, Bhilwara
Appellant / Assessee		Respondent / Revenue

Assessee by	None
Revenue by	Ms. Nidhi Nair, JCIT-DR
Date of hearing	09.08.2023
Date of pronouncement	09.08.2023

ORDER

PER DR. DIPAK P. RIPOTE, AM:

The assessee, vide letter dated 07th August, 2023 submitted that the assessee has opted for Vivad Se Vishwas Scheme, 2020.

2. We have perused the Form No. 5 issued by Pr. CIT, Udaipur which mentions the present appeal ITA No. 511/Jodh/2018 for the Assessment Year 2010-11 and also states that the assessee has paid Rs. 516648/- towards full and final settlement of tax arrear. Accordingly, the assessee is allowed to withdraw the appeal ITA No. 511/Jodh/2018.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 09th August, 2023.

Sd/-
(PAVAN KUMAR GADALE)
JUDICIAL MEMBER

Dated: 09/08/2023

Sh.

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR
6. Guard File

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

Asstt. Registrar

Jodhpur Bench